

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015
CA. No. 165/2016 & 125/2011

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.06.2017

NAME OF THE PARTIES: Mr. Dharamdas N. Mehta
V/s.
M/s. Meridian Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MR. Ieshan Sinha FOR PETITIONER	Advocate i/b Wadia Ghandy & Co.	
2.	Ms. Anurita Ghose Advocate	Advocate for Respondent-No.3	
3.	Mrs Manika Kapadia	Advocate for Resp No. 2	
4.	Deepa Bisht a/w Shivangi Bajania i/b Tushar Goradia	Advocate for Proposed Respondents	

ORDER

Contempt Application No. 165/2016 & C.A. No. 125/2011

In

T.C.P. No. 31/241(1)/NCLT /MB/MAH/2015

1. The Learned Representatives from either side are present.

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Contempt Application No. 165/2016 & C.A. No. 125/2011

In

T.C.P. No. 31/241(1)/NCLT /MB/MAH/2015

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2. They stated that settlement is in progress and drafts of the settlement have also been exchanged, seeking adjournment. Granted.
3. Adjourned to **13th July, 2017** with the liberty that if there is any settlement before this date, the same can be mentioned to the Bench. Sd/-

Dated: 05.06.2017

**M.K. Shrawat
Member (Judicial)**